

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

CP No. 9/14(1)/GB/2017

Auto ImpexL Ltd.

- Petitioner

**PRESENT**

Hon'ble Mr. Justice P K Saikia, Member (J)

**Date of Order 26.04.2017**

Name of the Company	
Under Section	14(1)

Sl. No.	Name & Designation of Authorized Representative.(in Capital Letters).	Appearing on behalf of	Signature with date
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**ORDER**

Ms. Swati Tejawat, PCS is present representing the petitioner's company. Mr. Kanchan Sanyal, Assistant Director, Officer of the RD (NER) MCA, Shillong does not appear to day.

Ms. Swati Tejawat, PCS submits that in terms of the order dated 24.4.17, an affidavit has been filed from the side of the petitioner stating therein that the directions in such order requiring the petitioner herein the service of notice of this proceeding along with copy of the petition and other connected documents on the statutory authorities, referred to in the order dated 22.3.2017, have been complied with. Seen the affidavit, same be kept on record.

On the last occasion, Mr. Kanchan Sanyal, Assistant Director, informed this Tribunal that the RD (NER) MCA, Shillong had not received copy of the petition and other connected documents till such date for which it was not possible for the Central Govt. and others to respond to the directions rendered by this Tribunal by its order dated 22.3.2017 .Therefore, Mr. Sanyal submits this Tribunal to



direct the petitioner to furnish them a copy of the petition along with all other connected documents without any delay.

On the other hand, Ms. Swati Tejawat, PCS submits that on 24.04.2017, she had a talk with the Regional Director who had informed her that his office had not received the documents, referred to in the order dated 22.03.2017, till such date. She, therefore, sent once again all those documents to the Regional Director(NER) MCA, Shillong for information and necessary action.


In view of above, she prays that the proceeding be adjourned for some time so that the Central Govt. can respond to the directions in the order dated 22.3.2017

I have considered such submissions and found reason to adjourn the matter as prayed for.

Accordingly, prayer is allowed.

But the petitioner is directed to file another affidavit confirming the claim of its recognised agent, made before this Tribunal today to the effect that once again notice of this proceeding along with all connected documents including petition were sent to the Central Govt. including R.D (NER) MCA, Shillong for information and necessary action and same needs to be filed at least 3 days before the date fixed

List the matter on 12.05.2017 for further orders.



Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

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